

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 1080 of 2016
(Md. Rustam & Ors. Vs. The State of Jharkhand & Ors.)

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioners : Mrs. Ritu Kumar, Advocate
For the Respondent-State : Mr. Navneet Toppo, AC to SC
For Resp. –JAC : Mrs. Richa Sanchita, Advocate
For Resp. No.8 & 9 : Mr. Rahul Kumar, Advocate

25/06.09.2021 Mrs. Ritu Kumar, learned counsel for the petitioners submits that the petitioners have been terminated on the ground, which is not tenable in the eyes of law. The respondents have adopted pick and choose method as some of them are reinstated in services.

Mr. Rahul Kumar, learned counsel for the respondent No.8 & 9 submits that there is no discrimination on the part of the respondent-College. Admittedly, some of the petitioners have been reinstated in services on an undertaking given by them. However, nothing has been brought on record that what was the terms and conditions for reinstatement in the undertaking given by the some of the petitioners.

Let the respondents file specific affidavit, bringing on record the entire documents regarding reinstatement in the services of some of the petitioners.

Put up this case under the heading 'For Admission' on 20.10.2021.

(Dr. S.N. Pathak, J.)